

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1070
ANSWERED ON:28.07.2003
COMMISSION TO SALES AGENT BY AI
SATYAVRAT CHATURVEDI;SUNDER LAL TIWARI

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Air India had to suffer huge losses as a result of payment of arbitrarily fixed commission to its sales agents by senior officials of London Office of Air India;
- (b) if so, the total loss suffered by Air India as a result thereof;
- (c) whether some penalty has been imposed on these officials after they were held guilty in a CBI inquiry; and
- (d) if so, the amount of penalty imposed and by when the penalty is likely to be recovered?

Answer

MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI RAJIV PRATAP RUDY)

(a)and (b): CBI has investigated the issue of undue payment by Air India to its ex-General Sales Agent M/s Welcome Travels in London and has recommended recovery of an excess payment of UK Pound Sterling 268,888.01.

(c) and (d) : Yes, Sir. Penalty of `Censure` has been imposed on one officer. The final retirement dues in respect of another Officer and medical and passage facilities in respect of third Officer have been withheld. AI has initiated legal action to recover the excess amount paid to the General Sales Agent.